

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
UNSTARRED QUESTION NO. 359
TO BE ANSWERED ON 17TH NOVEMBER, 2016**

RE-USE OF ABANDONED QUARRIES

+359. SHRI NARANBHAI KACHHADIYA:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has formulated any policy regarding reuse of abandoned quarries;
- (b) if so, the details thereof;
- (c) the number of abandoned quarries made reusable during the last three years;
- (d) the number of quarries and mine pits identified for making reusable; and
- (e) the action proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a): As per section 15 of the Mines and Minerals (Development and Regulation) Act, 1957, State Governments are empowered to frame rules for regulating the grant of quarry leases, mining leases or other mineral concessions in respect of minor minerals and for purposes connected herewith; as such, these matters are within the legislative and administrative jurisdiction of State Governments. The details of policy regarding reuse of abandoned quarries, if any, are not maintained centrally.

(b) to (e): Does not arise in view of the reply given to (a) above.
